

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 193 OF 2015 &
IA NOS. 13 & 15 OF 2018

Dated: 09th January, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

KKK Hydro Power Ltd.

... Appellant(s)

Vs.

Himachal Pradesh State Electricity Board & Ors.

... Respondent(s)

Counsel for the Appellant (s) : Mr. Raj Kumar Mehta
Ms. Himanshi Andley

Counsel for the Respondent(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Rhea Luthra
Ms. Parichita Chowdhury for R-1

Mr. Hemant Singh for R-4

ORDER
IA NOS. 13 & 15 OF 2018
[For delay in filing replies]

Heard the learned counsel, Mr. Raj Kumar Mehta, appearing for the Appellant, the learned counsel and Mr. Hemant Singh, appearing for the fourth Respondent on IA No. 13 of 2018 and IA No. 15 of 2018 for delay in filing written submission and reply by the learned counsel appearing for the Appellant and learned counsel appearing for the fourth Respondent respectively.

The learned counsel appearing for the Appellant and the leaned counsel appearing for the fourth Respondent have submitted that the delay has been explained satisfactorily and sufficient cause has been made on accompanying affidavit along with application. The same may kindly be accepted and delay may kindly be condoned.

Submissions made by the learned counsel appearing for the Appellant and the learned counsel appearing for the fourth Respondent, as stated above, are place on record.

After hearing the learned counsel appearing for both the parties and going through the reasoning given in the accompanying affidavit along with application explaining the

delay in filing their respective written submission/reply, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing the written submissions and reply is condoned. IA No. 13 of 2018 and IA No. 15 of 2018 filed by the learned counsel appearing for the Appellant and learned counsel appearing for the fourth Respondent respectively are allowed.

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The learned counsel appearing for the Appellant prays for three weeks time to file his rejoinder to the reply filed by the learned counsel for the fourth Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file his rejoinder on or before 30.01.2018 after duly serving copy on the other side.

List this matter for hearing on **02.02.2018**, as agreed by the learned counsel appearing for both the sides.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

tpd/vt